

STATE Vs. Ratan Kumar @ Kanahiya
EFIR No: 000615/2020
PS: Mayur Vihar
U/s: 379/411/34 IPC
21.12.2020

Present : Ld. APP for the State.

Ld. Counsel for accused through V.C.

An application U/Sec.437 Cr.P.C. for the release of the accused Ratan Kumar @ Kanahiya is moved by his Counsel.

Reply filed by the IO.

Both the sides are heard on the application.

Considering the following :

1. that the accused is in J.C. since 06.11.2020 and case property has already been recovered and no further recovery is to be effected from him; .
2. that, in view of spread of Corona Virus, the Court is of considered opinion that the trial of the case would take time and it would not be appropriate to keep the accused further behind the bars till the conclusion of the trial. Hence, the application in hands stands allowed.

The accused is directed to be released on bail on furnishing of his personal bond in a sum of Rs. 15,000/- with one local surety of like amount. Accused be released after verification of his address by the IO. It is further directed that the accused shall not tamper with or try to influence the prosecution witnesses in any manner after his release.

Copy of the order be given dasti on request. Copy of this order be also sent to the Jail Superintendent concerned.

Application is disposed off accordingly.


(ANSHUL MEHTA)
MM (East)/KKD/Delhi/21.12.2020

State Vs Rakam Singh

FIR. No.276/2019

21.12.2020

Present: Ld. APP for State.

Sh. J.P. Bansal, counsel for applicant.

An application has been moved for release of articles as jama talashi.

Report filed & perused. Heard. Let articles (Jama talashi) be released to the applicant as per seizure memo to the satisfaction of the IO/SHO. Order be given dasti.



(ANSHUL MEHTA)

MM (East)/KKD/Delhi/21.12.2020

FIR NO.541/20

PS: Mayur Vihar

U/S: 379/411 IPC

21.12.2020

Present: Ld. APP for the State.

Ld. Counsel for applicant/owner of vehicle.

An application for release of vehicle bearing registration no. **DL-7- ER-1223 (E-rickshaw)** on superdari has been moved by the applicant Kapil Agarwal.

Reply is filed by the IO. As per reply, IO has no objection if the vehicle is released to its rightful owner. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where vehicle bearing registration no. **DL-7- ER-1223 (E-rickshaw)** can be released to rightful owner, subject to execution of security bond. Accordingly, let vehicle be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report and a security bond.

The photographs of the vehicle should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

Applicant is directed to deposit the RC of the vehicle with the I.O.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant and IO as well.


(ANSHUL MEHTA)

MM (East)/KKD/Delhi/21.12.2020

FIR No.434/2020

PS: Gandhi Nagar

U/S: 392/397/411 IPC

21.12.2020

Present: Ld. APP for the State.

Applicant Saruk Mandal in person with Ld. Counsel.

An application for release of mobile on superdari has been moved by the applicant Saruk Mandal.

Reply is filed by the IO. As per reply, IO has no objection if the mobile is released to the applicant. Heard. Application perused.

Having considered all the relevant inputs, report of the IO and in view of judgments in **Sunderbhai Ambalal Desai v. State of Gujarat** (AIR 2003 SC 638) and **Manjeet Singh v. State**, I am satisfied that this will be an eminently fit case where the mobile can be released to the applicant, subject to execution of security bond. Accordingly, let mobile be released to the applicant after preparing detailed panchnama; taking photographs of the mobile; valuation report and a security bond.

The photographs of the mobile should be attested by the IO and countersigned by the complainant, accused, if any, as well as by the person to whom the custody is handed over.

The panchnama/photographs/valuation report etc. be filed along with the chargesheet. IO is also directed to follow the necessary safeguards insisted in **Sunderbhai Ambalal Desai v. State of Gujarat & Manjeet Singh v. State**.

The application stand disposed of accordingly. Copy of this order be given dasti to the applicant.

(ANSHUL MEHTA)

MM (East)/KKD/Delhi/21.12.2020

COURTS, DELHI

IN THE MATTER OF :

STATE

VERSUS

TOFIQ @ SONY
S/O MD. JAMIR
R/O H. NO 14 HANGLA
HOSPITAL GALI,
NEAR KANIJA MASJID
CHAUHAN BANGAR
DELHI 110053

E-FIR NO. 331/2020
U/S 379 IPC.
P.S. GANDHI NAGAR
ACCUSED IN J/C
SINCE 02.11.2020

1ST APPLICATION FOR GRANT BAIL U/S 437 CR.P.C. ON
BEHALF OF THE ACCUSED NAMELY TOFIQ @ SONY

HON'BLE SIR,

IT IS MOST RESPECTFULLY SUBMITTED AS UNDER:

1. That Accused/Applicant is an innocent person and peace loving and law abiding citizen of India.
2. That Accused/Applicant working as a SUPPLIAR BREAD IN THE RETAILER SHOPS and no any involvement in any case in delhi. That Co-accused has granted bail by this Honble Court.
3. That on Dated 01/11/2020 at about 10:00 AM Police official of P.S. GANDHI NAGAR came at the house of accused when he was EATING BREAKFAST in his room, The Police official of Gandhi Nagar arrested the accused and taken away police station Gandhi Nagar.
4. That the true fact of the case is that the complainant lodged the present FIR against the applicant/accused with a preplanned.
5. That the applicant/accused is totally innocent person and he has nothing to do with the alleged offence as alleged by the police.

*Application for bail
for name
to 15/11/20
19/11/20*

on 19/11/20

*Pr. U. for accused
put up on 21/11/20*

on 19/11/20

*21/11/20
Pr. U. for applicant
APP for state.
To Pr. U.*

*To is distributed
to file for
report on 22/11/20*

*A
21/11/20*



IN THE COURT OF SH. ANSHUL MEHTA, LD. M.M.,
KARKARDGOMA COURTS, DELHI

IN BE-

STATE

VS.

IMESH KUMAR & PINTU
FIR NO. 305/2020
U/S: 12/9/55 GAMBLING ACT
P.S.: GANDHI NAGAR

APPLICATION FOR CALLING STATUS REPORT FROM THE
CONCERNED I.O./SHO, ON BEHALF OF THE ACCUSED

MOST RESPECTFULLY SHOWETH:-

1. That the applicant is the accused in the above noted case.
2. That the accused want to know about the status of the case as the police officials have not filed the charge-sheet in the present case as there is four months has been passed.

PRAYER

It is, therefore, respectfully prayed that this Hon'ble court may kindly be pleased to give the direction to the concerned I.O./SHO to file/ provide the status report in the above said FIR, in the interest of justice.

Imesh Kumar & Pintu
Accused

Through

MUKESH
Advocate
En. No. DL2003117
Ch. No. 2-11, W-
Delhi-12, D-1
Mukesh
(MUKESH PANCHAL)
Advocate

Delhi
Date: 07-12-2020

IO/Sno to
report am

21/12/20
at 10 AM

mm/kkd
09/12/20

21/12/20
Pr Name
Dismissed for
Non appearance.

21/12/20

Sri
chargesheet filed on 11/12/20
MDON is 04/9/2021

Rukhsana vs. State.

23.11.2020

Fresh application U/s 173 (8) r.w.s 156 (3) r.w.s. 202 Cr.PC filed.

Present : Sh. Rajiv Ranjan Pandey, counsel for applicant with applicant.

Let ATR be filed in the present matter.

Counsel for applicant is directed to supply copy of the present application and documents to be forwarded to the SHO concerned.

Put up on 18.12.2020 for FP.

(ANSHUL MEHTA)
MM (East)/KKD/Delhi/23.11.2020

18.12.2020

Pr:- None for complainant.

IO in person.

ATR filed by the IO. Same be taken on record.

Put-up on 20/12/20.

(ANSHUL MEHTA)
MM(E)/KKD/Delhi/18.12.2020

21/12/20

Pr. cl. with applicant.

ATR filled. Copy be supplied to applicant.

Application disposed of accordingly.

21/12/20